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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 179/2002
MA 1495/2001

New Delhi this the 30th day of April, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri Govindan S.Tampi, Member (A)

1. Shri Ashok Kumar
S/O Shri Badlu
R/O H.No.Village & P.O.
Tikri Kalan, Delhi-36
2. Sh.Nafai Singh
S/O Sh.Mohinder Singh
R/O H.No.69/B, J.J.Colony,
Inderpuri, New Delhi-49
3. Sh.Charan Singh
S/O Sh.Tota Ram
R/O 59- J-Block,
Dakshinpuri, New Delhi-62
4. Shri Prem Pal
S/O Shri Dal Chand
R/O Dakshinpuri, New Delhi 62

..Petitioners

(By Advocate Sh.T.C.Agarwal)

VERSUS

1. Shri Anil Baijal, Addl.
Secretary, Ministry of
Information & Broadcasting,
New Delhi.
2. Sh.
Dy.Director General, A.I.R.,
Akashvani Bhavan, Parliament
Street, New Delhi-1
3. Sh.Vigyan Prakash,
C.E. Soochna Bhavan, Lodi Road,
Complex, New Delhi.

..Respondents

O R D E R (ORRAL) ○

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

We have heard Shri T.C.Agarwal, learned counsel for
the petitioners in CP 179/2002 in ~~the~~ detail.

V/C

2. Admittedly, learned counsel for the petitioners submits that the directions of the Tribunal contained in Para 6 of the order dated 2.11.2001 in OA 1495/2001 have not been fully complied with by the petitioners themselves, as they have not filed their representations as mentioned therein within the time stipulated. They have admittedly filed representations to the respondents after a period of ten days mentioned in the order dated 2.11.2001.

3. In the above facts and circumstances of the case, as the petitioners themselves have not complied with the aforesaid order, we do not consider that this is a fit case where notice on CP 179/2002 should be issued to the respondents. Accordingly, CP 179/2002 is dismissed.

(Govindan S.Tampi)
Member (A)

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Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)